

THE GAUHATI HIGH COURT AT GUWAHATI
(High Court of Assam, Nagaland, Mizoram and Arunachal Pradesh)

No. HC.V-37/2019/ 555/Estt.

Dated Guwahati, 16 June, 2020

ORDER

WHEREAS, Sri Ankur Jyoti Boruah, Chauffeur, Gauhati High Court, Guwahati was placed under suspension w.e.f. 26.06.2019, as per Rule 37 of the Gauhati High Court Services (ACC) Rules, 1967 and Rule 6(1) and 6(2) of the Assam Services (Discipline and Appeal) Rules, 1964 vide Order No. HC.V-37/2019/585/Estt. dtd. 24.07.2019.

WHEREAS, Disciplinary Proceeding No. 03/2019 was initiated against Sri Ankur Jyoti Boruah, Chauffeur (under suspension) and the delinquent was served with Memorandum of Charges vide letter No. HC.V-37/2019/662A/Estt. dtd. 30.8.2019.

WHEREAS, the initial 90 days period of suspension in respect of the delinquent was over on 23.09.2019 and the same was extended for a period of another 180 days w.e.f. 24.09.2019 as per Rule 6(1)2.1.8(iii) of the Assam Services (Discipline and Appeal) Rules, 1964 vide Order No. HC.V-37/2019/891/Estt. dtd. 6.12.2019. After expiry of 180 days, the period of suspension had been extended further for a period of 60 days w.e.f. 22.3.2020 vide Order No. HC.V-37/2019/260B/Estt. dtd. 23.4.2020, which ended on 20.05.2020.

WHEREAS, Sri Boruah submitted his written statement dated 16.03.2020 in response to the Enquiry Report dated 13.02.2020 furnished by the Enquiry Officer in connection with Disciplinary Proceeding No. 03/2019.

NOW, THEREFORE, after careful consideration of the findings recorded by the Enquiry Officer, other relevant materials including the written statement submitted by Sri Ankur Jyoti Boruah, the Disciplinary Authority is satisfied that the allegation levelled against Sri Boruah is correct. The Disciplinary Authority is, therefore, pleased to impose the punishment of 'Removal from High Court service without a disqualification for future employment', under the provision of Rule 22(7) of the Gauhati High Court Services (ACC) Rules, 1967, with immediate effect.

Sri Boruah shall be treated under suspension w.e.f.21.5.2020 till issuance of this Order.

The period of suspension (i.e., w.e.f. 26.06.2019 till issuance of this order) shall be treated as on duty. Sri Boruah will be entitled to all the benefits during the period of suspension besides the subsistence allowance already drawn during that period.

sdh
REGISTRAR GENERAL

Memo No. HC.V-37/2019/ 555 A /Estt.

dated 16 .6.2020

Copy for information and necessary action to:-

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29.
2. The Registrar (Vig./Admn./Judl./Estt.), Gauhati High Court, Guwahati.

3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The Joint Registrar, _____, Gauhati High Court, Guwahati.
5. The Joint Secretary to the Govt. of Assam, Finance (SIU) Deptt., Dispur, Guwahati - 6.
6. The Joint Secretary to the Govt. of Assam, Finance (Budget) Deptt., Dispur, Guwahati-6
7. The Director of Accounts & Treasuries, Assam, Dispur, Guwahati.
8. The Deputy Registrar, _____, Gauhati High Court, Guwahati.
9. The Assistant Registrar, _____, Gauhati High Court, Guwahati.
10. The Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
11. The Project Manager, Gauhati High Court, Guwahati with a request to upload this order in the High Court website.
12. The Treasury Officer, Kamrup Treasury, Guwahati - 1.
13. The F&AO, Gauhati High Court, Guwahati.
14. The AOJ _____, Gauhati High Court, Guwahati.
15. The Court Officer No. I & II, Gauhati High Court, Guwahati.
16. The Chief Security Officer, Gauhati High Court, Guwahati.
17. In-charge of Chauffeurs, Gauhati High Court, Guwahati.
18. Sri Ankur Jyoti Boruah, Chauffeur (under suspension), Gauhati High Court, Guwahati (Present address- Khijnur Ali Path, Babupatty, E and D colony, opposite State Bank, Dist-Sivasagar, P.S. -Sivasagar, Assam.)
19. The CA to the Registrar General/ Registrar (Vig.)/(Admn.)/(Judl.), Gauhati High Court, Guwahati.
20. The Order File/Personal File.



REGISTRAR GENERAL

21/8/20